

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 61 of 2020

IN THE MATTER OF:

Majestic Market Research Support Services Ltd. ...Appellant

Vs.

L&T Finance Ltd. ...Respondent

Present: For Appellant: - Mr. Prashant S Kenjale and Mr. Ravi D Jadhav, Advocates.

O R D E R

16.01.2020— As the appeal is not maintainable at the instance of 'Corporate Debtor' in view of the decision of the Hon'ble Supreme Court in "***Innoventive Industries Ltd. Vs. ICICI Bank and Ors, (Civil Appeal Nos. 8337-8338 of 2017)***" disposed on 31st August, 2017, Learned counsel for the appellant prays for and is allowed seven days' time to file an application for substitution of appellant by an aggrieved person such as director/shareholder and transpose the appellant through 'Interim Resolution Professional' as 2nd Respondent.

Place the case 'for orders' on 29th January, 2020 along with petition for substitution.

(Justice S.J. Mukhopadhaya)
Chairperson

(Justice Bansi Lal Bhat)
Member(Judicial)

Ar/RR